

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 9121-9122/2014

CHHANNU LAL(SINCE DECEASED) THR LRS & ORS

Appellant(s)

VERSUS

LAXMI NARAIN(SINCE DECEASED) THR LRS & ORS

Respondent(s)

(Office report on default)

Date : 05/07/2016 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
[IN CHAMBERS]

For Appellant(s) Mr. Lakshmi Raman Singh, Adv.
 Ms. Udita Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned Counsel for the appellants informs that respondent no. 2 is dead. Four weeks' time is granted for taking steps for substitution in respect of deceased respondent no. 2.

Learned Counsel also seeks and is granted four weeks time for filing an application for substituted service in respect of respondent nos. 1, 3, 4 and 5.

(Jyoti Gupta)
Sr.P.A.

(Raj Rani Negi)
Court Master